



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jul/202122/6

DATED: 01/10/2021

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jul/202122/6 dated 01/10/2021 of Norms Committee - IV for the year 2021-22 was held on 01/10/2021 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00117286AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Decision: <i>The committee considered the case as per agenda and in the presence of technical expert and decided to Defer the case for further examination. The case has been referred for technical assessment</i>	

Case No.	2 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00103847AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Decision: <i>The committee considered the case as per agenda and in the presence of technical expert and decided to Defer the case for further examination. The case has been referred for technical assessment</i>	

Case No.	3 / NC/4/MEET/Jul/202122/6
Case Status	Case Rejected
Party Name	ROHAN DYES AND INTERMEDIATES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000851AM19
RA File Number	082404000451 AM16
Licence No and Date	0810137589/01/04/2016
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been rejected in online meeting 10/83-ALC1/2020 held on 15.05.2019.. Hence, the Committee decided to withdraw the case.	

Case No.	4 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000701AM19
RA File Number	039504000521 AM19
Licence No and Date	0310823260/24/08/2018
Norms Committee Decision: Decision:The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 14.01.2021. i. Reply submitted is vague for material balance ii. Detailed chemistry molecular weight, % yield standard formula for each export product export separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.01.2021 on DGFT's New IT Portal for examination of the case. Reminder letter issued to the firm on .07.10.2021. Hence, the Committee decided to Defer the case.	

Case No.	5 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000096AM20		
RA File Number	052304000034 AM20		
Licence No and Date	0510410527/08/05/2019		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Difenoconazole 15% + Propiconazole 15% EC(Difenoconazole 15% + Propiconazole 15% EC)	1 Litre	Difenoconazole Tech 92% 29	0.165 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	6 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000112AM20
RA File Number	052304000066 AM20
Licence No and Date	0510410588/14/05/2019
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK).	

Case No.	7 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	GAYATRI COLOUR CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000376AM20
RA File Number	082404000189 AM20
Licence No and Date	0810146174/13/09/2019
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing Letter to be issued. The committee decided to defer the case.	

Case No.	8 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	GAYATRI COLOUR CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000393AM20
RA File Number	082404000200 AM20
Licence No and Date	0810146237/26/09/2019
Norms Committee Decision:	

Decision: The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter to be issued. The committee decided to defer the case.

Case No.	9 / NC/4/MEET/Jul/202122/6
Case Status	Case Rejected
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000434AM20
RA File Number	318304000095 AM20
Licence No and Date	3110067576/17/10/2019
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that, this case has been Rejected in online meeting 01/83-ALC1/AM-2021 (Part I) held on 19.01.2021. Hence, the Committee decided to withdraw the case.	

Case No.	10 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	G T Z (INDIA) PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000448AM20		
RA File Number	022404000110 AM20		
Licence No and Date	0210209514/28/10/2019		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
SUPERBRITE 11N(ORGANIC CHEMICAL)	37.800 Metric Ton (MTS)	AMARILLO TOPCOAT PART A (AlkoxylatedBetanaphthol)	13.600 Metric Ton (MTS)
		AMARILLO TOPCOAT PART B	14.161

	(ExtoxylatedBetanaphtol)	<i>Metric Ton (MTS)</i>
	KATALYSATOR ST80 (Potassiumhydroxyde)	<i>2.100 Metric Ton (MTS)</i>
	PS-BCN (Propanesultone)	<i>3.850 Metric Ton (MTS)</i>
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>		

Case No.	11 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000603AM20		
RA File Number	038904000031 AM20		
Licence No and Date	0310833858/02/01/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity (Kgs)</i>
Glufosinate Ammonium 150 SL	1 Liter	TriethylPhosphite	<i>0.140 Kg</i>
		Tetrahydrofuran	<i>0.018 Kg</i>
		1,3,5- Trimethyl Benzene	<i>0.005 Kg</i>
		Methyl Chloride	<i>0.073 Kg</i>

	Methanol	<i>0.142 Kg</i>
	Sodium Cyanide	<i>0.0485 Kg</i>
	Magnesium Turnings	<i>0.0321 Kg</i>
	1-Methoxy2-Propanol	<i>0.111 Kg</i>
	Propylene Glycol	<i>0.048 Kg</i>
	Ammonyx MO-LP	<i>0.017 Kg</i>
	Ammonium Chloride 99%	<i>0.0158 Kg</i>
	Ammonium Sulphate	<i>0.022 Kg</i>
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>		

Case No.	12 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	ACRYSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000619AM20
RA File Number	039404000842 AM20
Licence No and Date	0310833997/08/01/2020

Norms Committee Decision:

Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against below mentioned D/L issued on 11.10.2021:

1. Net weight of export without plumbing K.T
2. Net weight of kitchen tiles in export and corresponding raw material required indicating wastage at each import item

Therefore, the Committee decided to ask the firm to upload the relevant documents against the

D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	13 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000637AM20		
RA File Number	082404000327 AM20		
Licence No and Date	0810146988/13/01/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
TIN STABILIZER (SHITA STAB MTS-120) (METHYLTIN BIS (2-ETHYL HEXYL THIOGLYCOLATE)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 Kg
		METHYL TIN CHLORIDE	0.772 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	14 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000664AM20
RA File Number	039404000916 AM20
Licence No and Date	0310834516/28/01/2020
Norms Committee Decision:	

Decision: *The committee considered the case as per agenda and decided to ratify the norms as under:-*

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Subway Oven Paper (Size 270x300 MM) (Net content 291000 Kg)	80667321 Nos.	Ovenable paper Roll (GSM 39) (AracellOvenable)	2,96,820 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	15 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	KALPAKA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000709AM20
RA File Number	322404000117 AM20
Licence No and Date	3210079404/14/02/2020

Norms Committee Decision:

Decision: *The committee considered the case as per agenda and decided to ratify the norms as under:-*

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (348480 LBS) G.W.=165600 kgs N.W =158400 kgs	158400 Kgs	RAW ACTIVATED CARBON	159192 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	16 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	KALPAKA CHEMICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000711AM20		
RA File Number	322404000125 AM20		
Licence No and Date	3210079406/14/02/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (348480 LBS) G.W.=165600 kgs N.W =158400 kgs	158400	RAW ACTIVATED CARBON	159192 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	17 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	KALPAKA CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000712AM20		
RA File Number	322404000118 AM20		
Licence No and Date	3210079407/14/02/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
ACTIVATED CARBON ACID WASHED WITH GRANUALIZED STEAM (348480 LBS) G.W.=165600	158400 Kgs	RAW ACTIVATED CARBO	159192 Kgs

kgs N.W =158400 kgs			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	18 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000717AM20
RA File Number	039404000530 AM20
Licence No and Date	0310834900/17/02/2020
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.	

Case No.	19 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	INDOGULF CROPSSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000769AM20		
RA File Number	052304000456 AM20		
Licence No and Date	0510413856/12/03/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Glyphosate 41% SL	367648.00 Litre	Glyphosate Technical 95%	137133.00 Kgs
		Mono Isopropyle Amine Salt 70% (MIPA)	64,890.00 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	20 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000808AM21
RA File Number	039404000002 AM21
Licence No and Date	0310835973/26/04/2020
Norms Committee Decision: Decision: The Committee considered the case as per agenda in the presence of technical expert and it as noted that the firm has not furnished the information against below mentioned D/L issued on 11.10.2021: 1. Specification fatty acid to be imported. 2. Specification solvent to be imported. Therefore, the Committee decided t ask the firm to upload the relevant documents against the D/L issued on 12.10.2021on DGFT's New IT portal for the examination of the case . Hence, the Committee decided to Defer the case	

Case No.	21 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000809AM21
RA File Number	039404001053 AM20
Licence No and Date	0310836001/26/04/2020
Norms Committee Decision: Decision:The Committee consider the case as per agenda in the presence of technical expert and decided to defer the case for further examination. The case has been referred for technical assessment.	

Case No.	22 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	PANILA CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000812AM21

RA File Number	242404000001 AM21
Licence No and Date	2410043083/27/04/2020
Norms Committee Decision: Decision: The Committee consider the case as per agenda in the presence of technical expert and decided to defer the case for further examination. The case has been referred for technical assessment.	

Case No.	23 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000816AM21
RA File Number	092404000037 AM21
Licence No and Date	0910068690/29/04/2020
Norms Committee Decision: Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate). 2. Size of Jumbo bags with justification for using it for packing of export item. 3. Complete calculation of the requirement of packing material to export of item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.	

Case No.	24 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000823AM21
RA File Number	052304000013 AM21
Licence No and Date	0510414102/04/05/2020
Norms Committee Decision: Decision:<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>	

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
GLYPHOSATE 48% SL (IPA Salt)	1 Litre	GLYPHOSATE TECHNICAL (95% W/W MIN.)	0.358 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	25 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000833AM21
RA File Number	039404000056 AM21
Licence No and Date	0310836176/11/05/2020
Norms Committee Decision:	
Decision:..The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021: 1. Complete technical specific of export and import items. 2. Net content of import items in each export products. D/L issued to the firm by post on 22.03.2021. Reminder letter is issued to the firm on 12.10.2021. Hence, the Committee decided to Defer the Case	

Case No.	26 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000871AM21
RA File Number	082404000055 AM21
Licence No and Date	0810147873/03/06/2020
Norms Committee Decision:	
Decision:The committee considered the case as per agenda and decided to ratify the norms as under:-	

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
TIN STABILIZER (SHITA STAB MTS-120) (METHYL TIN BIS (2-ETHYL HEXYL THIOGLYCOLATE))	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 Kg
		METHYL TIN CHLORIDE	0.772 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	27 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000905AM21
RA File Number	039404000137 AM21
Licence No and Date	0310836694/16/06/2020
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	28 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000907AM21
RA File Number	092404000095 AM21
Licence No and Date	0910068880/16/06/2020
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.	

1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate).
2. Size of number of Drums with justification for using it for packing of export item.
3. Complete calculation of the requirement of packing material to export of item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case

Case No.	29 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000909AM21		
RA File Number	039404000168 AM21		
Licence No and Date	0310836707/17/06/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
FLUAZINAM TECHNICAL 98% MIN	1 Kg	2-Amino-3- Chloro5-(Trifluoromethyl)Pyridine 99.7% ACTF	0.55 Kg
		2,4-Dichloro3,5-Dinitro Benzotrifluoride 99.2% DDB	0.85 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	30 / NC/4/MEET/Jul/202122/6		
Case Status	Case Rejected		
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000918AM21		
RA File Number	039404000178 AM21		

Licence No and Date	0310836856/24/06/2020
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the application in the present form is premature on the following grounds :- 1. Export item is not defined clearly since clearly since content of prec. Metal may differ at the time of export. 2. Import item is waste and scrap of prec. Metal from which it is difficult to ascertain net content of each prec. Metal. Hence, the Committee decided to Reject the Case.	

Case No.	31 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000923AM21		
RA File Number	022404000029 AM21		
Licence No and Date	0210209943/26/06/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
CHLORPYRIFOS 48% EC W/V	1 Litre	CHLORPYRIPHOS TECHNICAL 97% MIN. W/W	0.4848 Kgs
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	32 / NC/4/MEET/Jul/202122/6		
Case Status	Case Deferred		
Party Name	G T Z (INDIA) PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000934AM21		
RA File Number	022404000034 AM21		
Licence No and	0210209950/02/07/2020		

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.202: 1. % Non volatile matter in export. D/L issued to the firm by post on 07.03.2021. Hence, the Committee decided to Defer the Case.	

Case No.	33 / NC/4/MEET/Jul/202122/6
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000945AM21
RA File Number	039404000219 AM21
Licence No and Date	0310837039/06/07/2020
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the application in the present form is premature on the following grounds :- 1. Export item is not defined clearly since clearly since content of prec. Metal may differ at the time of export. 2. Import item is waste and scrap of prec. Metal from which it is difficult to ascertain net content of each prec. Metal. .Hence, the Committee decided to Reject the Case	

Case No.	34 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000953AM21
RA File Number	039404000153 AM21
Licence No and Date	0310837103/09/07/2020
Norms Committee Decision: <i>Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-</i>	

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Palladium (II) Chloride Crystals((PdCl ₂ Crystals))	166 KILOGRAMS (KGS)	Palladium Metal (Sponge)	100.0 KILOGRAMS (KGS)
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	35 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305000963AM21		
RA File Number	022404000042 AM21		
Licence No and Date	0210209979/15/07/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
CHLORPYRIFOS 50 % EC	1 Litre	Chlorpyriphos 97% Tech w/	0.5025 Kgs
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	36 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	FAITH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000965AM21
RA File Number	082404000091 AM21
Licence No and Date	0810148134/15/07/2020
Norms Committee Decision:	

Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 19.03.2021:

- i. Net Content of each input in export
- ii. Quantity of indigenous input i.e. lime to be added
- iii. Wastage claimed & justification

D/L issued to the firm by post on 22.01.2021. Reminder letter is issued to the firm on 12.10.2021. Hence, the Committee decided to **Defer** the Case

Case No.	37 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000967AM21
RA File Number	062404000021 AM21
Licence No and Date	0610039549/17/07/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.

1. Complete calculation for the requirement of important olive wood in Kg term indicating separately wastage of wood and net import content for each type of the product with its export quantity.

2. Complete specification of export and import items, giving its dimension, drawing /design of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.

Case No.	38 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000982AM21
RA File Number	082404000102 AM21
Licence No and Date	0810148222/24/07/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021.

1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item.
2. Difference in Pellets and Granular Activated Carbon, giving its application/function.
3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets.
4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	39 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000992AM21
RA File Number	052304000101 AM21
Licence No and Date	0510414749/28/07/2020

Norms Committee Decision:

Decision:.. The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.

Case No.	40 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305000999AM21
RA File Number	322404000029 AM21
Licence No and Date	3210079631/30/07/2020

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.

1. % Papain content in Export and Import items.
2. COA of Import item from foreign supplier.
3. COA of Export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 08.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	41 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001030AM21
RA File Number	052304000120 AM21
Licence No and Date	0510414999/25/08/2020
Norms Committee Decision:	
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (SK)	

Case No.	42 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	LAZULINE BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001037AM21
RA File Number	092404000249 AM21
Licence No and Date	0910069111/28/08/2020
Norms Committee Decision:	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>	

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
ALBUMIN HUMAN RECOMBINANT EXPRESSED	1 Kg	Cellufine MAX Butyl.	7.5 Litre
		Cellufine Q500	7.5 Litre
		ESHUMNO CPS	5.0 Litre
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	43 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	KODIXODEL PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305001043AM21		
RA File Number	562404000019 AM21		
Licence No and Date	5610005927/31/08/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PVC Stabilizer Grade MTM1900 (Containing min 99% Methyl Tin Mercaptide)	40.0 METRIC TON (MTS)	Methyl Tin Mercaptide	40.203 METRIC TON (MTS)
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	44 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		

Party Name	DETPAK INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	018305001047AM21		
RA File Number	039404000394 AM21		
Licence No and Date	0310838044/02/09/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PAPER BAGS (Net content use of import item sr No. 1 is 50000kg	125,00,000 No.	PAPER ROPE BLAC	51,000 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NormsCommittee.</i>			

Case No.	45 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001055AM21
RA File Number	342404000156 AM21
Licence No and Date	3410046374/07/09/2020
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. % Aluminium content in export. 2. CoA of import item from foreign supplier. 3. CoA of Export Item. 4. Material balance, step wise, for entire process. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	46 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020
Norms Committee Decision: Decision:The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	47 / NC/4/MEET/Jul/202122/6
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001062AM21
RA File Number	039404000389 AM21
Licence No and Date	0310838175/09/09/2020
Norms Committee Decision: Decision: : The Committee considered the case as per agenda in presence of technical experts and it was noted that the application in the present form is premature on the following grounds :- 1. Export item is not defined clearly since clearly since content of prec. Metal may differ at the time of export. 2. Import item is waste and scrap of prec. Metal from which it is difficult to ascertain net content of each prec. Metal. Hence, the Committee decided to Reject the Case.	

Case No.	48 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001064AM21
RA File Number	042404000088 AM21

Licence No and Date	0410167051/10/09/2020
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and noted that there is no reply from the firm against the hard copy letter issued to the firm on 25.03.2021. Reminder letter is issued to the firm on 12.10.2021. Hence, the Committee decided to Defer the Case</i>	

Case No.	49 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001085AM21
RA File Number	318304000063 AM21
Licence No and Date	3110067864/21/09/2020
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	50 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001091AM21
RA File Number	082404000193 AM21
Licence No and Date	0810148658/23/09/2020
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item. 2. Difference in Pellets and Granular Activated Carbon, giving its application/function. 3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets. 4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the	

last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	51 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001139AM21
RA File Number	039404000507 AM21
Licence No and Date	0310838844/13/10/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the information of the following deficiencies in its meeting No: NC/4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Copy of CB Registration for export item.(33% w/v). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for the examination of the case. Hence, the committee decided to Defer the case.	

Case No.	52 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	018305001143AM21
RA File Number	318304000080 AM21
Licence No and Date	3110067880/15/10/2020
Norms Committee Decision: Decision: Hard copy received from the firm. The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has	

been referred for technical assessment

Case No.	53 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00033403AM21
RA File Number	052304000231 AM21
Licence No and Date	0511000010/08/12/2020
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. The complete technical details as per appendix 4E, showing chemicals reactions, molecular weight of import and export items and % yield on molar basis. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	54 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00033604AM21		
RA File Number	052304000220 AM21		
Licence No and Date	0511000002/08/12/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
METRIBUZIN 70% WP	24000 Kg	4-AMINO-6- (TERTBUTYL)-3- MERCAPTO1,2,4-TRIAZIN - 5(4H)-ONE	16884.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	55 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	UTTAM WELLNESS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00033994AM21
RA File Number	05AA04017375 AM21
Licence No and Date	0511000014/09/12/2020
Norms Committee Decision: Decision:-The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. Manufacturing process indicating stage wise wastage of raw materials of both imported and indicating. 2. Weight of export item indicating composition of it, with net import content of raw materi9al in it. 3. Calculation of requirement of raw materials both imported and indigenous for the manufacturing. 4. Specification with 5. GSM of Fabric of import item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	56 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00036579AM21
RA File Number	052304000300 AM21
Licence No and Date	0511000108/11/12/2020
Norms Committee Decision: Decision:<i>The committee considered the case as per agenda and decided to ratify the norms as</i>	

under:-

Export Item	Quantity	Import Item	Quantity
Thiamethoxam Technical	1 Kg	2-CHLORO5-CHLOROMETHYLTHIAZOLE (CCMT)	0.64 Kg
		3-METHYL4-NITROIMINOPERHYDRO1,3,5-OXADIAZINE(MNIO)	0.61 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	57 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	SHIVTEK INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00036882AM21
RA File Number	05AA04017401 AM21
Licence No and Date	0511000129/11/12/2020

Norms Committee Decision:

Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to rectify the norms taking queue from the SION 3107.

Export Item	Quantity	Import Item	Quantity
CHLORINATED PARAFFIN(CHLORINE CONTENT 51% - 55%)	2057 METRIC TON (MTS)	ALPHA OLEFIN AND OR PARAFFIN	1000 .0METRIC TON (MTS)
		STABLIZER 2 (Relevant)	20.0 METRIC TON (MTS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	58 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	SKC CHEMIE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00038944AM21		
RA File Number	03AA04012857 AM21		
Licence No and Date	0311000183/15/12/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
DI-POTASSIUM HYDROGEN(ORTHO PHOSPHATE)	1 Kg	PHOSPHORIC ACID(85% Pure)	0.731 Kg
		POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	0.784 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	59 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	MAXTECH INDUSTRIES LLP		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00038964AM21		
RA File Number	03AA04011491 AM21		
Licence No and Date	0311000188/15/12/2020		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
FILTER BAGS MADE FROM 750 GSM FIBERGLASS FABRIC WITH PTFE MEMBRANE (SIZE:160 MM DIAMETER X 6000 MM LONG)(NET CONTENT : 1) 750 GSM FIBERGLASS FABRIC WITH PTFE MEMBRANE: 7036.37 SQM, 2) PTFE THREADS:39.90 KGS, 3) 750 GSM PTFE FELT:203.45 SQ METER)	2000 Nos	750 gsm Fiberglass Fabric with PTFE Membrane	7247.0 SQUARE METER (SQM)
		PTFE THREADS	41.0 KILOGRAMS
		750 GSM PTFE FELT	209.0 SQUARE METER (SQM)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	60 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00040436AM21
RA File Number	052304000254 AM21
Licence No and Date	0511000245/17/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. % Purity of export items. 2. Complete technical details as per Appendix 4E.	

. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	61 / NC/4/MEET/Jul/202122/6			
Case Status	Case Approved			
Party Name	INDOGULF CROPS SCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021			
HQ File Number	HQRNORM APPLY 00042095AM21			
RA File Number	05AA04019220 AM21			
Licence No and Date	0511000263/18/12/2020			
Norms Committee Decision:				
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>				
<i>Export Item</i>		<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Dimethoate 40% EC(Dimethoate 40% EC)		1 liters	Dimethoate Technical	0.470 Kgs
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>				

Case No.	62 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00051469AM21
RA File Number	05AA04019660 AM21
Licence No and Date	0511000475/31/12/2020
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:	

1. CIB Registration showing approved composition.
2. Specific Gravity of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	63 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00051474AM21
RA File Number	05AA04020111 AM21
Licence No and Date	0511000468/31/12/2020

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:

1. CIB Registration for export item (33% W/V.).
2. Specific Gravity of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case

Case No.	64 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00053972AM21
RA File Number	05AA04019609 AM21
Licence No and Date	0511000543/04/01/2021
Norms Committee Decision:	

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:

1. CIB Registration for export item (33% W/V.)

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	65 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00057093AM21
RA File Number	05AA04019663 AM21
Licence No and Date	0511000446/07/01/2021

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:

1. CIB Registration for export item (33% W/V.)

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	66 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00058549AM21
RA File Number	05AA04022889 AM21
Licence No and Date	0511000699/08/01/2021

Norms Committee Decision:

Decision: *The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case.*

Case No.	67 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00058556AM21
RA File Number	05AA04021790 AM21
Licence No and Date	0511000663/08/01/2021

Norms Committee Decision:

Decision: *The committee considered the case as per agenda and decided to ratify the norms as under:-*

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
ACETAMIPRID 20% SP(ACETAMIPRID 20% SP)	1 Kg	Acetamiprid Technical	0.201 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	68 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00060418AM21
RA File Number	09AA04003670 AM21
Licence No and Date	0911000178/12/01/2021

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021:

1. Specification with GSM for import item no. 1 and 2.

2. Specification with solid content of Adhesive and details of silicon.
3. Calculation for the requirement of raw materials and also comparison with SION A – 2866 fixed at H.B. Procedure.
4. Production of export item Vis a Vis consumption of all the raw materials both imported and indigenous for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	69 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00061990AM21
RA File Number	05AA04023685 AM21
Licence No and Date	0511000765/13/01/2021
Norms Committee Decision:	
Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.</i>	

Case No.	70 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00066097AM21		
RA File Number	05AA04022345 AM21		
Licence No and Date	0511000876/19/01/2021		
Norms Committee Decision:			
Decision: The Committee considered the case as per agenda and decided to rectify the norms as under:			
Export Item	Quantity	Import Item	Quantity

Azoxystrobin, 120g/l + Tebuconazole, 200g/l	24000.0 Liters	Azoxystrobintechnical 98.00% Min	2700.0Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	71 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00068214AM21		
RA File Number	08AA04005842 AM21		
Licence No and Date	0811000281/22/01/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
TIN STABILIZER (SHITA STAB 888) (Chemical)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 Kg
		METHYL TIN CHLORIDE	0.772 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	72 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00068184AM21
RA File Number	03AA04019973 AM21
Licence No and Date	0311001189/22/01/2021
Norms Committee Decision:	

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.

1. Material balance with their solid content for the manufacture of export item.
2. Chemical reaction of the manufacturing export item, giving molecular weight reactant and product indicating complete calculation and yield of reaction.
3. Production of export item vis-à-vis consumption of import items for the last three years duly certified by C.A.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.

Case No.	73 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00069640AM21
RA File Number	03AA04018312 AM21
Licence No and Date	0311000954/25/01/2021

Norms Committee Decision:

Decision:. The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.

1. Material balance with their solid content for the manufacture of export item.
2. Chemical reaction of the manufacturing export item, giving molecular weight reactant and product indicating complete calculation and yield of reaction.
3. Production of export item vis-à-vis consumption of imp[ort items for the last three years duly certified by C.A.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to **Defer** the case.

Case No.	74 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	SKC CHEMIE PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021

and Date			
HQ File Number	HQRNORM APPLY 00071343AM21		
RA File Number	03AA04020735 AM21		
Licence No and Date	0311001311/28/01/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
DI-POTASSIUM HYDROGEN(ORTHO PHOSPHATE)	1 Kg	PHOSPHORIC ACID (85% Pure)	0.731 Kg
		POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	0.784 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	75 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00071471AM21
RA File Number	30AA04003840 AM21
Licence No and Date	3011000178/28/01/2021
Norms Committee Decision:	
Decision: Hard copy received from the firm.. The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment.	

Case No.	76 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021

and Date	
HQ File Number	HQRNORM APPLY 00072639AM21
RA File Number	05AA04025769 AM21
Licence No and Date	0511000989/29/01/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.</i>	

Case No.	77 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00074725AM21		
RA File Number	03AA04021149 AM21		
Licence No and Date	0311001401/01/02/2021		
Norms Committee Decision:			
Decision: Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PAPER PRODUCTS NAMELY PAPER PLATE NET CONTENT : UNBLEACHED BROWN KRAFT BOARD (160 GSM - 275 GSM) : 40,000.00 KGS	40000 Kgs	UNBLEACHED BROWN KRAFT BOARD (160 GSM - 275 GSM)	44000 Kgs
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	78 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00075465AM21		

RA File Number	03AA04011824 AM21		
Licence No and Date	0311001041/02/02/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Bifenthrin Technical 95% - 98% Min.(STD)	1 kG	BifenthrinAlcoho	0.474 kG
		Lambda Cyhalothric Acid	0.612 kG
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	79 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00075481AM21		
RA File Number	05AA04022346 AM21		
Licence No and Date	0511001005/02/02/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Dimethoate 400g/L EC(Dimethoate 400g/L EC)	4000 Litres	Dimethoate Technical 98%	1608.00 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	80 / NC/4/MEET/Jul/202122/6
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Case Status	Case Deferred
Party Name	C.J CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00075760AM21
RA File Number	03AA04021734 AM21
Licence No and Date	0311001433/03/02/2021
Norms Committee Decision: Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Specification with GSM of import and export items,. 2. Net import content of each raw material in the export item. 3. Complete calculation of requirement of raw material (both imported and indigenous) for the manufacturing of export item giving wastages separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case	

Case No.	81 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00077049AM21		
RA File Number	05AA04027513 AM21		
Licence No and Date	0511001085/04/02/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PRETILACHLOR 500 g/l EC (W/V)(PRETILACHLOR 500 g/l EC (W/V))	7000 LITERS (LTR)	PRETILACHLOR TECHNICAL 95.0 PCT	3517.50 KILOGRAMS (KGS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	82 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00077366AM21
RA File Number	039404000240 AM21
Licence No and Date	0311001343/05/02/2021
Norms Committee Decision: Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Specification with GSM of import and export items,. 2. Net import content of each raw material in the export item. 3. Complete calculation of requirement of raw material (both imported and indigenous) for the manufacturing of export item giving wastages separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.	

Case No.	83 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00077571AM21
RA File Number	03AA04021440 AM21
Licence No and Date	0311001390/05/02/2021
Norms Committee Decision: Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.	

1. Material balance sheet indicating all the raw materials with their solid content for the manufacture of export item.
2. Chemical reaction of the manufacturing export item, giving molecular weight of reactants and products indicating complete calculation of yield reaction.
3. Production of export items vis-à-vis consumption of import for the last three year duly certified by C.A

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to **Defer** the case.

Case No.	84 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00078839AM21
RA File Number	03AA04021302 AM21
Licence No and Date	0311001405/08/02/2021

Norms Committee Decision:

Decision: : *The committee considered the case as per agenda and decided to ratify the norms as under:-*

Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC NET CONTENT: 1) UNCOATED PAPER AND BOARD (225 GSM AND ABOVE) : 541,666.67 KGS 2) UNCOATED KRAFT BACK BOARD 160-275 GSM (PACKING MATERIAL): 95952.35.KGS	541666 KILOGRAMS (KGS)	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE	622916 Kgs

		UNCOATED KRAFT BACK BOARD 160- 275 GSM (PACKING MATERIAL)	As per packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	85 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00079181AM21
RA File Number	34AA04001365 AM21
Licence No and Date	3411000079/08/02/2021
Norms Committee Decision:	
Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021: 1. % Aluminium content in export. 2. CoA of import item from foreign supplier. 3. CoA of Export Item. 4. Material balance, step wise, for entire process. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.	

Case No.	86 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	D.J.S. PRINTERS PRIVATE LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00080170AM21
RA File Number	05AA04029164 AM21
Licence No and Date	0511001178/09/02/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PRINTED PAPER BAGS((MADE OUT OF GREASE RESISTANT PAPER OF (25- 100 GSM)	385 METRIC TON (MTS)	GREASE RESISTANT PAPER of (relevant GSM)	400 METRIC TON (MTS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	87 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00079672AM21
RA File Number	03AA04021441 AM21
Licence No and Date	0311001398/09/02/2021
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Material balance sheet indicating all the raw materials with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight of reactants and products indicating complete calculation of yield reaction. 3. Production of export items vis-à-vis consumption of import for the last three year duly certified by C.A Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.	

Case No.	88 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021

and Date	
HQ File Number	HQRNORM APPLY 00079673AM21
RA File Number	03AA04021442 AM21
Licence No and Date	0311001400/09/02/2021
Norms Committee Decision: Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Material balance sheet indicating all the raw materials with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight of reactants and products indicating complete calculation of yield reaction. 3. Production of export items vis-à-vis consumption of import for the last three year duly certified by C.A Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.	

Case No.	89 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00080987AM21
RA File Number	08AA04008924 AM21
Licence No and Date	0811000623/10/02/2021
Norms Committee Decision: Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item. 2. Difference in Pellets and Granular Activated Carbon, giving its application/function. 3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets. 4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	90 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00081038AM21
RA File Number	02AA04008782 AM21
Licence No and Date	0211000282/10/02/2021
Norms Committee Decision:	
Decision: No hard copy received from the firm.. The Committee considered the case as per agenda in presence of technical experts and decided to defer the case	

Case No.	91 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00081301AM21		
RA File Number	50AA04001517 AM21		
Licence No and Date	5011000061/10/02/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
FILLER MASTERBATCH (CACO3 BASED) PLAST WHITE PLAST SUPREME PLAST FILL AND PLAST WHITE PREMIUM(CONTAINING RAW MATERIAL LINEAR LOW DENSITY	1000000 KILOGRAMS (KGS)	LINEAR LOW DENSITY POLYETHYLENE LLDPE	242050.0 KILOGRAMS (KGS)

POLYETHYLENE (LLDPE) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)			
		CALCIUM CARBONATE	787950.0 KILOGRAMS (KGS)
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	92 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00081729AM21
RA File Number	05AA04030474 AM21
Licence No and Date	0511001233/11/02/2021
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021. 1. Generic name with specification of export item and also specification of Import (Item. 2. Nexuses of Import item Rock Wool and export item Oil Well Chemical, clearly indicating, whether, it is raw material consumables, component etc. 3. Calculation of requirement of Import item indicating net import content and wastage separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.	

Case No.	93 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021

HQ File Number	HQRNORM APPLY 00081809AM21
RA File Number	03AA04018373 AM21
Licence No and Date	0311001389/11/02/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.</i>	

Case No.	94 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00082572AM21
RA File Number	03AA04023219 AM21
Licence No and Date	0311001683/12/02/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.</i>	

Case No.	95 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDUSTRIAL FILTERS & FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00083752AM21
RA File Number	56AA04001997 AM21
Licence No and Date	5611000114/13/02/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021:</i> 1. Net weight of Glass Fabric (i.e. import content) in export item, in Kg term. 2. Total weight of import item (Glass Fabric) in Kg term. 3. Meaning of Net weight and Gross weight of export item, as given in your reply dated 27.01.2021. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 11.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	96 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00085280AM21
RA File Number	05AA04030579 AM21
Licence No and Date	0511001271/16/02/2021
Norms Committee Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	97 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00085282AM21		
RA File Number	05AA04026094 AM21		
Licence No and Date	0511001257/16/02/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
ACETAMIPRID 20% SP(ACETAMIPRID 20% SP)	7500 KILOGRAMS (KGS)	Acetamiprid Technical	1507.50 KILOGRAMS (KGS)
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	98 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021

and Date	
HQ File Number	HQRNORM APPLY 00085321AM21
RA File Number	05AA04031724 AM21
Licence No and Date	0511001318/16/02/2021
Norms Committee Decision: Decision:<i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	99 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00087246AM21
RA File Number	03AA04022144 AM21
Licence No and Date	0311001789/19/02/2021
Norms Committee Decision: Decision:<i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	100 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00087765AM21		
RA File Number	03AA04023887 AM21		
Licence No and Date	0311001775/19/02/2021		
Norms Committee Decision:			
Decision:: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PAPER PRODUCTS	601851	UNCOATED PAPER (30 GSM	625926

NAMELY PAPER BAGS / PAPER POUCHES NET CONTENT : 1) UNCOATED PAPER (30 GSM TO 65 GSM) : 6,01,851.85 KGS	KILOGRAMS (KGS)	TO 65 GSM)	KILOGRAMS (KGS)
. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	101 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	BAJAJ POLYBLENDS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00089465AM21		
RA File Number	50AA04001636 AM21		
Licence No and Date	5011000072/22/02/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
FILLER MASTERBATCH (CACO3 BASED)(PLAST STIFF, PLAST STIFF PREMIUM, PLAST FAB, PLAST FAB PREMIUM CONTAINING RAW MATERIAL POLYPROPYLENE (PP) 235000 KGS AND CALCIUM CARBONATE 765000 KGS)	1000000 KILOGRAMS (KGS)	POLYPROPYLENE PP 242050.0	242050.0 KILOGRAMS (KGS)
		CALCIUM CARBONATE	787950.0 KILOGRAMS
<i>concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	102 / NC/4/MEET/Jul/202122/6		
Case Status	Case Deferred		
Party Name	ATUL LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00089540AM21
RA File Number	08AA04010398 AM21
Licence No and Date	0811000766/22/02/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	103 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00094097AM21
RA File Number	03AA04024222 AM21
Licence No and Date	0311001847/01/03/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	104 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00096299AM21		
RA File Number	03AA04026479 AM21		
Licence No and Date	0311002118/03/03/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>		<i>Quantity</i>	<i>Import Item</i> <i>Quantity</i>
PAPER PRODUCTS NAMELY PAPER		50000	UNCOATED PAPER 57,500.0

CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC AND(48192090) NET CONTENT: 1) UNCOATED PAPER AND BOARD(150 - 225 GMS)- 50,000.00KGS 2) BROWN KRAFT LINER (140-200 GSM) (PACKING MATERIAL) - 8,857.14 KGS)	KILOGRAMS (KGS)	AND BOARD (150-225 KILOGRAMS GSM) (KGS)	
		PACKING MATERIAL BROWN KRAFT LINER (140- 200 GSM)	As per packing Policy
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC AND(48192090) NET CONTENT: 1) UNCOATED PAPER AND BOARD (225 GMS AND ABOVE)- 500,000.00KGS 2) BROWN KRAFT LINER (140-200 GSM) (PACKING MATERIAL) - 88,571.43 KGS)	500000 KILOGRAMS (KGS)	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE)	5,75,000.0 KILOGRAMS (KGS)
		PACKING MATERIAL BROWN KRAFT LINER (140- 200 GSM)	As per Packing policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	105 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	INTERNATIONAL TRADERS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00096421AM21		
RA File Number	03AA04026496 AM21		
Licence No and Date	0311002113/03/03/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PAPER PRODUCTS NAMELY PAPER CUPS/PLATED/NOODLE BOX/TRAY/LIDS ETC. NET CONTENT: 1) UNCOATED PAPER AND BOARD(150-225 GMS)-	554166 KILOGRAMS (KGS)	UNCOATED PAPER AND BOARD(150- 225 GMS)	637290.0 KILOGRAMS (KGS)

55,41,666.67KGS 2)PACKING MATERIALBROWN KRAFT LINER (140-200 GSM)-98,166.67 KGS)			
		PACKING MATERIAL BROWN KRAFT LINER(140- 200 GSM)	As per Paaacking Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	106 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00096423AM21
RA File Number	03AA04026505 AM21
Licence No and Date	0311002109/03/03/2021

Norms Committee Decision:

Decision: *The committee considered the case as per agenda and decided to ratify the norms as under:-*

Export Item	Quantity	Import Item	Quantity
PAPER PRODUCTS NAMELY PAPER CUPS/PLATED/NOODLE BOX/TRAY/LIDS ETC. NET CONTENT: 1) UNCOATED PAPER AND BOARD(225 GMS AND ABOVE)- 5,41,666.67KGS 2)PACKING MATERIALBROWN KRAFT LINER (140-200 GSM)- 95,952.38 KGS	5,41,666 Kg	UNCOATED PAPER AND BOARD (225 GSM AND ABOVE)	6,22,916 Kg
		PACKING MATERIAL BROWN KRAFT LINER(140-	As per Packing Policy

		200 GSM)	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.	107 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	SKC CHEMIE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00098112AM21		
RA File Number	03AA04027513 AM21		
Licence No and Date	0311002272/05/03/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
DI-POTASSIUM HYDROGEN(ORTHO PHOSPHATE)	1 Kg	PHOSPHORIC ACID (85 PERCENT PURE).	0.731 Kg
		POTASSIUM HYDROXIDE (90 PERCENT) (+/-2 PERCENT)	0.784 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	108 / NC/4/MEET/Jul/202122/6		
Case Status	Case Deferred		
Party Name	GREENLAM INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00098151AM21		
RA File Number	05AA04036825 AM21		
Licence No and Date	0511001564/05/03/2021		

Norms Committee Decision:

Decision: *The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case*

Case No.	109 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00099914AM21
RA File Number	03AA04028636 AM21
Licence No and Date	0311002365/09/03/2021

Norms Committee Decision:

Decision: *The committee considered the case as per agenda and decided to ratify the norms as under:-*

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PAPER PRODUCTS NAMELY PAPER CUPS/PLATES/NOODLE BOX/TRAY/LIDS ETC (AND(48192090) NET CONTENT: 1) UNCOATED BROWN BOARD (225 GSM & ABOVE):291666.67 KGS	291666.67 KGS	UNCOATED BROWN BOARD (225 GSM AND ABOVE)	335417 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	110 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00099997AM21
RA File Number	03AA04027661 AM21
Licence No and Date	0311002284/09/03/2021

Norms Committee Decision:

Decision: *The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case*

Case No.	111 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00106472AM21
RA File Number	08AA04011835 AM21
Licence No and Date	0811001057/18/03/2021

Norms Committee Decision:

Decision: *The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case*

Case No.	112 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00111954AM21
RA File Number	05AA04040044 AM21
Licence No and Date	0511001874/23/03/2021

Norms Committee Decision:

Decision: *The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to **Defer** the case*

Case No.	113 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00114701AM21
RA File Number	05AA04042570 AM21

Licence No and Date	0511001973/26/03/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	114 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00114976AM21
RA File Number	03AA04032267 AM21
Licence No and Date	0311002941/27/03/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	115 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	BHANU DYES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00003011AM22
RA File Number	03AA04033303 AM21
Licence No and Date	0311003005/05/04/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	116 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	PLASTIBLENDS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00004200AM22

RA File Number	03AA04033454 AM21		
Licence No and Date	0311003044/06/04/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PP Base Additive Compound Net Content : 1) Relevant Polymers such as Polypropylene - 43,500.00 Kgs. 2) Titanium Dioxide (Rutile Grade) - 1,05,000.00 Kgs. 3) Additive namely Antioxidant - 1,500.00 Kgs.)	150000.0 KILOGRAMS (KGS)	Relevant Polymers such as Polypropylene	44805.0 KILOGRAMS (KGS)
		Titanium Dioxide (Rutile Grade)	108150.0 KILOGRAMS (KGS)
		Additive namely Antioxidant	1545.0 KILOGRAMS (KGS)
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	117 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00018855AM22
RA File Number	32AA04007764 AM21
Licence No and Date	3211000790/15/04/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of	

following deficiencies in its meeting No: NC4/MEET/Jul/2021-22/6 dated 08.10.2021.

1. % Papain content in export and import items.
2. COA of Import item from Foreign supplier
3. COA of Export Item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 14.10.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to Defer the case.

Case No.	118 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00022037AM22
RA File Number	08AA04012004 AM21
Licence No and Date	0811001307/19/04/2021

Norms Committee Decision:

Decision: *The committee considered the case as per agenda and decided to ratify the norms as under:-*

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
TIN STABILIZER (SHITA STAB MTS-120) (METHYLTIN BIS (2-ETHYL HEXYL THIOGLYCOLATE)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.772 Kg
		METHYL TIN CHLORIDE	0.772 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	119 / NC/4/MEET/Jul/202122/6
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Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00030430AM22
RA File Number	03AA04008182 AM22
Licence No and Date	0311003487/30/04/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.</i>	

Case No.	120 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00033626AM22
RA File Number	03AA04001699 AM22
Licence No and Date	0311003585/05/05/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	121 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00130671AM22
RA File Number	03AA04041055 AM22
Licence No and Date	0311005094/04/07/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	122 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00131230AM22
RA File Number	02AA04012575 AM22
Licence No and Date	0211000886/05/07/2021
Norms Committee Decision: Decision:<i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	123 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: Decision:<i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.</i>	

Case No.	124 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00133443AM22
RA File Number	03AA04042322 AM22
Licence No and Date	0311005186/07/07/2021
Norms Committee Decision: Decision: The Committee considered the case as per agenda and decided to ratify the norms;In view of SION A- 1794 and in line which earlier approved norms, present case may be considered on repeat	

basis as under :

<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
<i>GELATINE</i>	<i>113044.00 (Kgs)</i>	<i>GELBONES</i>	<i>649658 Kgs</i>
1. Above norms are subject to Import Policy and veterinary certificates for import of crushed Bones/Gel Bones for Gelatine/Ossein Production. 2. Above norms are valid for above Advance Authorisation only. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	125 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00133565AM22
RA File Number	32AA04008224 AM22
Licence No and Date	3211001201/07/07/2021
Norms Committee Decision: Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case	

Case No.	126 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00134221AM22
RA File Number	09AA04005690 AM22
Licence No and Date	0911001173/08/07/2021
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021. 1. Complete details of packing material to use in the export item (i.e. Chrome oxide green).	

2. Size of Jumbo bags with justification for using it for packing of export item.
3. Complete calculation for requirement of packing material to export of item.
4. A copy of Norms fixed in the past by the Norms Committee.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.

Case No.	127 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00134331AM22
RA File Number	03AA04045294 AM22
Licence No and Date	0311005218/08/07/2021
Norms Committee Decision:	
Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	128 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00136066AM22
RA File Number	03AA04043471 AM22
Licence No and Date	0311005276/10/07/2021
Norms Committee Decision:	
Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case.</i>	

Case No.	129 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021

HQ File Number	HQRNORM APPLY 00138656AM22		
RA File Number	03AA04027519 AM22		
Licence No and Date	0311005361/14/07/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
CHLORPYRIPHOS 48 PERCENT EC 3	1 LITERS (LTR)	NATCP 85 PERCENT MIN	0.420 Kgs
		DIETHYL THIO PHOSPHORYL CHLORIDE 98 POINT 5 PERCENT MIN DETPC	0.342 Kg
		SOLVENT C IX	0.514 Kg
		ETHYLENE DICHLORIDE EDC	0.273 Kgs
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	130 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00140709AM22
RA File Number	09AA04007896 AM22
Licence No and Date	0911001225/16/07/2021
Norms Committee Decision:	
Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	131 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00147459AM22
RA File Number	05AA04054999 AM22
Licence No and Date	0511003827/26/07/2021
Norms Committee Decision: Decision: <i>The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 12.10.2021. Hence, the Committee decided to Defer the case</i>	

Case No.	132 / NC/4/MEET/Jul/202122/6		
Case Status	Case Approved		
Party Name	PLASTIBLENDS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021		
HQ File Number	HQRNORM APPLY 00151928AM22		
RA File Number	03AA04055255 AM22		
Licence No and Date	0311005792/02/08/2021		
Norms Committee Decision:			
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
PP Base Additive Compound)(Net Content : 1) Relevant Polymers such as Polypropylene: 75,400.00 kgs, 2) Titanium Dioxide (Rutile Grade) : 1,82,000.000 Kgs, 3) Additive namely Antioxidant : 2,600.00 kgs.)	260000 KILOGRAMS (KGS)	Relevant Polymers such as Polypropylene	77662.0 KILOGRAMS (KGS)
		Titanium Dioxide (Rutile Grade)	187460.0 KILOGRAMS (KGS)

	Additive namely Antioxidant	2678.0 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

Case No.	133 / NC/4/MEET/Jul/202122/6			
Case Status	Case Approved			
Party Name	HEMANI INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021			
HQ File Number	HQRNORM APPLY 00156811AM22			
RA File Number	03AA04061707 AM22			
Licence No and Date	0311006013/08/08/2021			
Norms Committee Decision:				
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>				
<i>Export Item</i>		<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
BIFENTHRIN 100g/L EC(BIFENTHRIN 100g/L EC)		1 LITERS (LTR)	Bifenthrin Tech 96 Percentage	<i>0.101 Kg</i>
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>				

Case No.	134 / NC/4/MEET/Jul/202122/6
Case Status	Case Approved
Party Name	MIICRON WIRES AND POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00158547AM22
RA File Number	03AA04062592 AM22
Licence No and Date	0311006066/10/08/2021
Norms Committee Decision:	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as</i>	

under:-

Export Item	Quantity	Import Item	Quantity
40% solution of Phenol Blocked Polyisocyanate in 1-Methoxy -2- Propyl Acetate (MPA/PMA)	1 KILOGRAMS (KGS)	Toluene DiIsocyanate	0.24 KILOGRAMS (KGS)
		Phenol	0.16 Kg
		Propylene Glycol Methyl Ether Acetate (PMA) / 1- Methoxy-2- Propyl Acetate (MPA) / Dowanol PMA / Glycol Ether PM Acetate	0.61 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	135 / NC/4/MEET/Jul/202122/6
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202122/ 6 and 01/10/2021
HQ File Number	HQRNORM APPLY 00176438AM22
RA File Number	09AA04011810 AM22
Licence No and Date	0911001494/03/09/2021
Norms Committee Decision:	
Decision:The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Jul/201-22/6 dated 08.10.2021. 1. Complete details of packing material to use in the export item (i.e. Sodium Bichromate). 2. Size of Jumbo bags with justification for using it for packing of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 12.10.2021 on DGFT's New IT Portal for examination of the case . Hence, the Committee decided to Defer the case.	